

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI):

(a) to (e) The undertakings of Arthur Butler & Company Limited, Muzaffarpur have been nationalised and vested in a new Government company namely, Bharat Wagon & Engineering Company Limited. In terms of the Nationalisation Act, any claims, including those of the workers, are to be settled in accordance with the provisions of the Act. Government have already appointed a Commissioner of Payment in terms of section 15(1) of the Act for settlement of these claims. Hearings in connection with the claims filed on behalf of the workers before the Commissioner of Payments have already started. The Commissioner is taking effective steps to give the award early.

Setting up of industries in Andhra Pradesh

1065. SHRI ADINARAYANA REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) what are Government's plans for setting up of industries in the backward areas of Andhra Pradesh for the year 1983-84;

(b) what was the target fixed for the year 1982-83;

(c) whether the target was fully achieved; and

(d) if not, what are the reasons therefor?

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI):

(a) From 1-4-1983 the Government have introduced a Central Scheme of investment Subsidy on a graded scale under which backward areas have been identified in Category 'A' 'B' & 'C' districts (copies of the Press Note issued containing the list of these districts has been placed in Parliament House Library). In Category 'A', quantum of subsidy will be 25 per cent subject to a ceiling of 25 lakhs. in Category 'B', the rate would be 15 per cent subject to a ceiling of Rs. 15 lakhs and in Category 'C', the rate of subsidy would be 10

per cent subject to a ceiling of Rs. 10 lakhs. In 'C' Category MRTP and FERA companies are not eligible for any assistance. The existing industrially backward districts of Andhra Pradesh fall in the Categories 'B' and 'C' Districts and as such all the districts are covered under Central Investment Subsidy.

Blocks/Taluks, urban agglomerations/extension of townships in Category 'B' & 'C' districts where investment have exceeded Rs. 30 crores as on 31-3-1983 shall not be eligible for investment subsidy and concessional finance. MRTP/FERA companies have been permitted to set up non-Appendix—I industries which are not reserved for small scale sector with an export obligation of 50 per cent in respect of Category 'B' and 'C' and 30 per cent in respect of 'A'.

(b) to (d) During the year 1982-83, an amount of Rs. 2,67,00,269 was reimbursed to the State Government in respect of subsidy disbursed to units set up in backward areas.

Pollution of river Godavari

1066. SHRI B. KRISHNA MOHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the effluents being let into river Godavari by various paper mills in Andhra Pradesh;

(b) what are the effluent treatment systems recommended for the paper mills which use river Godavari as an "effluent drain";

(c) what are the steps being taken to stop polluting of river Godavari?

THE DEPUTY MINISTER IN THE
DEPARTMENT OF ENVIRONMENT
(SHRI DIGVIJAY SINH): (a) Yes, Sir.

(b) The treatment systems recommended are equalisation, neutralisation, clarification or choke floatation, sludge removal, drying followed by biological treatment.

(c) The State Board is taking appropriate measures against the polluting industries to regulate the discharge of effluents into the river.

Industrial waste thrown into water drains

1067. DR. LOKESH CHANDRA:
SHRI P. N. SUKUL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have made any survey into the level of pollution on the water supplied to Delhi residents by the Delhi Water Supply and Sewage Disposal Undertaking during 1982-83;

(b) the level of industrial wastes thrown into water drains of Delhi in 1982-83; and

(c) the amount of DDT discharged by the Hindustan Insecticides in 1982-83 and its resultant health hazards?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) Yes, Sir.

(b) 18,000 Kilolitres per day.

(c) The Hindustan Insecticides have established pollution abatement devices. When in perfect operation it contributes less than 1 Kg/per day of DDT which conforms to the standards laid down by the Central Boards.

Gold-bearing prospects

1068. DR. LOKESH CHANDRA:
SHRI P. N. SUKUL:

Will the Minister of STEEL AND MINES be pleased to refer to the reply to Starred Question 440 given in the Rajya Sabha on the 22nd December, 1981 and state:

(a) whether the exploitation of gold-bearing prospects located by the Geological Survey of India has started; and

(b) whether the gold-bearing prospects which are commercially not viable be auctioned to the corporate sector?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) No, Sir.

(b) There is no proposal to auction any gold-bearing prospects which are not commercially viable to the Corporate Sector.

Patents Developed by Regional Research Laboratory, Jammu

1069. DR. LOKESH CHANDRA:
DR. (SHRIMATI) NAJMA
HEPTULLA:

SHRI P. N. SUKUL:

Will the PRIME MINISTER be pleased to state whether research workers have represented to Government regarding new patents developed since 1971 by the Regional Research Laboratory, Jammu?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): No representation regarding patents has been received in CSIR headquarters from research workers of Regional Research Laboratory, Jammu.

Development of District Industries Centres

1070. DR. SHANTI G. PATEL:
SHRI SURENDRA MOHAN:
SHRI BISWA GOSWAMI:
SHRI SADASHIV BAGAIT-
KAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that several States have not utilised their grants for development of District Industries Centres;